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O.A. No. 636 of 2009

Order dated: 22.02.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant and Mr. S.Mishra, Ld. Additional Standing Counsel appearing for the Respondents on notice.

2. The claim in this O.A. pertains to ^{payment of} some portion of pay and allowance, final GPF, transfer allowance etc. The applicant has already made a representation to Respondent No.2 vide Annexure-A/2 and no decision seems to have been taken till now on this representation regarding the respective payments. Since, there is no dispute as such discernible in this case, without going into the merits of the case, Respondent No.2 is directed to look into the grievance of the applicant and dispose of his representation at Annexure-A/2 with a speaking order within 60 days from the date of receipt of a copy of this order.

3. O.A. is accordingly disposed of at the stage of admission itself.

4. Send copy of this order, along with copy of the O.A., to the Respondents for compliance.


MEMBER (A)

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